

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).1801/2013

STATE OF HARYANA

Appellant(s)

VERSUS

ANGOORI DEVI & ANR.

Respondent(s)

Date : 13-06-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE AJAY RASTOGI
(VACATION BENCH)

For Appellant(s) Dr. Monika Gusain, AOR

For Respondent(s) Mr. Sudhir Naagar, AOR(Not Present)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed judgment.

(SATISH KUMAR YADAV)
AR-CUM-PS

(ANITA RANI AHUJA)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)

ITEM NO.111

COURT NO.4

SECTION II-B

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For Respondent(s) Mr. Sudhir Naagar, AOR(Not Present)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the appellant.

The appeal is dismissed.

However, the reasoned order will follow.

(SATISH KUMAR YADAV)
AR-CUM-PS

(ANITA RANI AHUJA)
COURT MASTER (NSH)

Case cited:

(2007) 15 SCC 415 at 419 (para 15)